

BEFORE HONOURABLE NATIONAL GREEN TRIBUNAL WZ, PUNE

AT-WESERN ZONE BENCH, PUNE.

IN THE ORIGINAL APPLICATION NO 32 OF 2023 WZ.

Raju Allias Devappa Shetty & Others

Applicant.

V/S

Shri Datta India P. Ltd. & Others

Respondents.

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FOR RESPONDENT NO.1.

Authorized Signatory.

AFFIDAVIT IN REPLY TO THE APPLICATION NO 32 OF 2023 WZ ON BEHALF OF SHRI DATTA INDIA (P) LTD, Madhav Nagar, Taluka-Miraj, District-Sangli-416406

BEFORE THE NATIONAL GREEN TRIBUNA, WESTERN ZONE BENCH PUNE, AT-PUNE

Original Application No.32 of 2023WZ

Raju Alias Devappa Anna Shetty & Others

.....} Applicants.

VERSUS

Director, Shri Datta India P. Ltd.,
Operator of M/s Vasant Dada SSK Ltd.,
At Post- Madhavnagar, Taluka- Miraj, District- Sangali-416406 and Others.

.....} Respondents.

AFFIDAVIT IN REPLY TO THE MAIN APPLICATION ON BEHALF OF THE RESPONDENT NO.1.

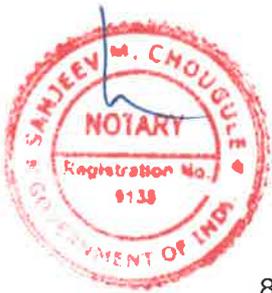
I, Sharad Suresh More, General Manager of Shri Dutt India P. Ltd., Operator of M/s Vasant Dada SSK Ltd., having my office at Post- Madhavnagar, Taluka-Miraj, District- Sangli-416406, do hereby filing this affidavit in reply to the main application only with a limited purpose of opposing admission of the application against the respondent-no.1 and not granting any relief against the respondent no.1 on account of its not being contributor to Krishna River Pollution as mentioned hereunder:

- 1) The Respondent- No. 1 has provided full-fledged Treatment Plant consisting of Primary, Secondary and Tertiary Treatment and after due treatment dispose of 750 CMD Effluent on land for irrigation under a special scheme named as "Rasulwadi Sambarwadi" wherein, the treated effluent from Karkhana is 100% utilized for crop-irrigation scheme of farmers with a total acreage of about 120 Acres of agricultural land. This scheme and practice are continuing for past 34 years without any untoward effect on the sugar cane crop of farmers. This is substantiated by the crop record of the farmers for the irrigated area for last 3 years. A Sample copy of the True Translation of one of the bilateral agreements & scheme implemented for the "Rasulwadi Sambarwadi" is enclosed along with the photographs thereof and marked as an **Annexure-'A' Collectively**.
- 2) The Respondent No.1 has been granted Consent to Operate by the Respondent No.2 with the specific condition about 100% utilization of treated effluent after achieving standards for utilization of its treated effluent on land for irrigation purposes. A copy of the valid consent to operate dated 31.07.2023 is enclosed herewith and marked as an **Annexure-'B'**.
- 3) The Respondent No.1 has taken care that at no point of time, either its treated or untreated effluent enters any water course and the treated effluent with characteristic suitable to irrigation after achieving standards prescribed in the consent to operate are applied or disposed of to the crop irrigation scheme of farmers is followed up strictly.



prescribed in the consent to operate are applied or disposed of to the crop irrigation scheme of farmers is followed up strictly.

- 4) We would like to rely upon the Results of Online Monitoring attached herewith and marked as an **Annexure-'C'**. The results of the Joint Vigilance Samples collected by the Respondent-MPCB for the season 2022-23 are enclosed herewith and marked as an **Annexure-'D'**. This clearly shows that the Respondent No.1 was operating and maintaining its Pollution Control Arrangements efficiently and no untoward effect was observed.
- 5) The Respondent-No.1 is having available of 120 acreages of land available for crop irrigation as stated above and it continues to dispose of treated effluent after achieving standards for irrigation purposes which is further substantiated by the crop record for the irrigated area for last 3 years. The record is enclosed in Tabular Form as an **Annexure 'E' collectively**.
- 6) The Respondent No.1 would like invite the attention to the distance of the Respondent-Industry & Disposal Land from the River-Krishna, which is approximately 4 KM from the industry and 14 km from disposal area away from the Krishna-River and therefore there is no possibility of the effluent of the Respondent-Sugar Industry reaching River-Krishna. The Map showing the Respondent-Industry and its Disposal Site for Utilization of Treated Effluent after achieving standards is shown in the Map for kind perusal and marked as an **Annexure-'F'**. Since the Respondent-Industry does not have enough water to feed to the Farmers' 120 Acres of Land, there arises no question of letting out any water or effluent into any nalla, and for which there is no such provision to let it out of disposal area of crops irrigation. The photographs of final disposal point of treatment plant and disposal area are enclosed herewith and marked as an **Annexure-'G' Collectively**.
- 7) The Respondent No.1 now would like to submit most respectfully that has already provided full-fledged treatment plant and treating its sugar-effluent to the prescribed standards in the Consent-Order and therefore alleged pH of about 5-6 could not be originated from its sugar-industry and it does not generate any pale yellow coloured treated effluent. Further it is submitted that all untreated or treated effluent transfer or passes through pipeline only, and therefore, could not be entrained in any nalla. At no point of time, untreated or treated effluent has caused such pollution as alleged in the application.
- 8) The Respondent No.1 itself had pointed out a leakage in the pipeline carrying Spent wash from adjoining Distillery, which also pointed out to its management during the visit of the MPCB-Officials, which was also shown that some spent wash entered in the adjoining natural drain meant for carrying rain water. The photograph to that effect was already submitted to the MPCB-Office. A copy of the said photograph is enclosed herewith and marked as an **Annexure-'H'**. It is surprising that instead of making the said Distillery necessary respondent and initiating action against it, the Respondent No.1 has been made unnecessary respondent in the present matter.



9) The Respondent No.1 has already obtained valid consent to operate and scrupulously following the conditions imposed in the Consent to Operate. The Respondent No.1 carried out necessary upgradation and improvement from time to time as per the advancement in technology and further revision of stringent standards from time to time. Recently, the Respondent No.1 has submitted upgradation proposal of the existing ETP to make further improvement in reducing pollution load with reduction of the quantity and concentration of effluent before start of next crushing season as under:

A) Installation of Mechanized Screen, Sensor based Recycles to minimize effluent volume and strength.

B) The Respondent No.1 further upgraded existing segregation of the condensates and reusing it after partial treatment with addition of 'Nitrification' which shall polish it further.

C) The process of scrapping of excess quantity of treated effluent containing storage lagoon is carried out to restrict it to 15 days storage capacity which will be used for storage of treated effluent during 'No Irrigation Period' as stipulated by the MPCB in Consent. **The photographs to this effect are attached as Annexure I**

D) The Respondent No.1 has always maintained the ETP & Disposal Facility with continuous monitoring by the Environment Team.

10) Therefore, the Respondent No.1 in reply to the Show-Cause Notice issued u/s 33A of the Water (Prevention & Control of Pollution) Act, 1974 by MPCB communicated that it does not have a provision or arrangement for discharge of untreated or treated effluent in outside environment or it has not intentionally done it at any time during the period of its operation and highlighted record for effluent treatment having any adverse impact due to disposal of its treated effluent. It has complied with whatever directions are issued to it. A copy of the said **Reply dated 19.06.2023 to the SCN dated 13th May, 2023 is enclosed herewith and marked as an Annexure-'J'**

11) The Applicant has raised the following issues or points of non-compliance/s in respect of the Respondent No.1, which are replied as under:

a) That the River Krishna gets polluted by the various drainage outlets released in the river while it passes from Sangali, Miraj and Kupwad cities. It is further contended that the second contributor to Krishna River Pollution is M/s Shri Datta India P. Ltd, i.e., the Respondent No.1, Madhavnagar, Miraj, District- Sangali.

Our submissions are as under:

i) The Respondent No.1 is sugar – industry being operated on lease basis from M/s Vasantdada SSK Ltd. with effect from 04.07.2017 after obtaining prior Consent to Operate dated 26.12.2014 The last Consent to Operate has been valid for a period up to 31.07.2023 and we have duly applied for renewal of the same.

ii) The Respondent No.1 has already provided adequate treatment and disposal arrangements as per conditions imposed in the Consent to Operate dated 04.11.2020 Total treated effluent after achieving the standards prescribed in the Consent to Operate are being utilized on 120 acres of land for irrigation purposes only and nothing is being discharged outside the disposal area.

iii) The distance of Krishna-River from the Respondent-No.1 is 4 km and the disposal area is at a far distance of 14 km and at no point of time, has the



run off from the disposal area has reached nalla or river. Since 100% treated effluent is utilized on land for irrigation purpose, no question arises to discharge of full-fledged treated into Krishna River or any other nearby stream. The details of ETP & Scientific Disposal are enclosed herewith along with the **Layout and Flowchart as well as photographs and marked as an Annexure-'K' Collectively.**

iv) The Respondent No.1 does not discharge any effluent more particularly of pale-yellow colour outside disposal area of more than 120 Acres of Land.

b) The second contention of the applicant is that recently thousands of fishes have died on 10-03-2023 due to mixing of contaminated water in Krishna River and not only the Respondent No.1's sugar factory but other surrounding industries, factories and the Respondent No.3 are also responsible for the pollution in the river water.

Our Reply to this contention is as under:

i) The Fishkill occurred at about 5 Km away from the Respondent No.1's Industry and 18 km from its Treated Effluent Disposal area.

ii) It is surprising that one of unconsented distillery by the side of the R.No.1 was not made necessary respondent for the reasons best known to the applicant. No other nearby industries, factories have been made necessary respondent even though it is contended that the not only the Respondent No.1's sugar factory but other surrounding industries, factories and the Respondent No.3 are also responsible for the pollution in the river water.

iii) In fact, in respect of Fishkill one more Original Application No. 69 of 2022WZ is also pending before this Hon'ble Tribunal wherein a no. of other sugar factories and distilleries are also made respondents. Hence, it can be examined as to whether the Fishkill in this matter is related to the same issue.

iv) The Respondent No.1 never discharged any effluent (treated and untreated) into either any other stream or river because its treated effluent is very much useful for the utilization thereof on land for irrigation purpose and concerned farmers in the disposal area are utilizing it for their irrigation. There is not a single complaint against the respondent-sugar industry. The crop records of the land where the respondent-no.1 industry's treated effluent is being used years together is very much encouraging. It appears that the applicant is trying to avoid making the actual defaulter as the necessary respondent and thereby making the respondent no.1 unnecessary party.

c) With regard to the points raised in the Show Cause Notice dated 10th March, 2023, the Respondent No.1 has given a detailed Reply dated 11.03.2023 and would like to rely thereon, which is already enclosed to this affidavit at Annexure-'J'. The R. No.1 hereby submits point-wise compliance to non-compliances pointed out in the Proposed Directions cum Show-Cause-Notice issued by the Respondent-MPCB as below:

1) Alleged failure to operate & maintain the ETP round O clock, thereby causing, leakage of effluent carrying pipeline and overflow from the storage well, which is stated to be resulted in to finding of its way of untreated effluent to Karnal Road Nalla which is contended to meet Krishna River.

The R.No.1 submits most respectfully that the Karnal Nalla is at the west side of the Respondent No.1 Unit, opposite side of its Disposal Site of Irrigation at 14 km/ and 4 km from the Krishna River upstream R.No.1 utilizes 100% its treated effluent after achieving standards on 120 Acres of Land and nothing is discharged outside the disposal area.



In fact, the adjoining unit of distillery was found to be directly discharging yellow coloured effluent and this was specifically pointed out during the visit of officials & also to the concerned management. Since, the R.No.1 transfers all its treated or untreated effluent also during treatment through pipelines only, it cannot be entered into the Nalla. Some Spent wash entered in adjoining natural drain meant for carrying rainwater from adjoining distillery and photograph of it attached in the Reply submitted to the P.D. dated 10-03-2023. It is surprising that the adjoining distillery has not been made necessary respondent.

2) The second contention in the SCN/PD dated 10-03-2023 is in respect of failure to provide full-fledged leakage proof pipeline and preventive measures as it is contended that there was ETP-Pipe-Leakage and untreated/ partially treated pale yellow coloured effluent having pH 5 to 6 (by pH paper) observed to be discharged outside factory premises.

Our submission is as under:

i) Total treated effluent after achieving the standards prescribed in the Consent to Operate are being utilized on 120 acres of land for irrigation purposes only and nothing is being discharged outside the disposal area.

ii) Since 100% treated effluent is utilized on land for irrigation purpose, no question arises to discharge of full-fledged treated into Krishna River or any other nearby stream.

iii) The Respondent No.1 does not discharge any effluent more mainly of pale-yellow colour outside the disposal area of more than 120 Acres of Land.

iv) The Respondent No.1 never discharged any effluent (treated and untreated) into either any other stream or river because its treated effluent is very much useful for the utilization thereof on land for irrigation purpose and farmers in the disposal area are utilizing it for their irrigation.

v) There is not a single complaint against the respondent-sugar industry. The crop records of the land where the respondent-no.1 industry's treated effluent is being used years together is very much encouraging. It appears that the applicant is trying to avoid making the actual defaulter as the necessary respondent and thereby making the respondent no.1 unnecessary party.

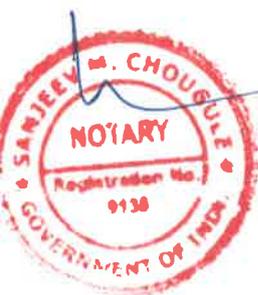
3) The third contention is that the R.No.1 has not been operating existing ETP scientifically.

Our Reply to it is as below:

i) The Respondent- No. 1 has provided full-fledged treatment of Primary, Secondary and Tertiary Treatment and after due treatment dispose of 750 CMD Effluent on land for irrigation under a special scheme named as "Rasul wadi Sambarwadi" wherein, the treated effluent from Karkhana is 100% utilized for crop-irrigation scheme of farmers with a total acreage of about 120 Acres of agricultural land. This scheme and practice are continuing for past 34 years without any untoward effect on the sugar cane crop of farmers. This is substantiated by the crop record of the farmers for the irrigated area for last 3 years. (Annexure-E above)

ii) The results of Online Monitoring and Joint Vigilance Sampling done by the MPCB for the year 2022-23 are not abnormal. (Annexure-'C' & 'D' above)

4) Next contention in the SCN is about non-provision of Environmental Health & Safety Precautions with apprehension raised that it may cause serious harm to the environment & human being.



Our submission is that all adequate and suitable measures are taken to ensure safety and protection of environment and health.

5) Next contention is in respect of discharge of treated/partially treated effluent on 09th March, 2023 at night time.

It appears that in order to protect unconsented discharge of yellow pale effluent contention might have been made against it, & the SCN is issued against the R.No.1. The R. No. 1 would like to rely up on its Reply to the SCN and enclosures thereto.

6)The foregoing clearly reveals our intention of not causing pollution wilfully, and we have always abided by guidelines from M.P.C.B. We would like to respectfully submit the following for your kind consideration; -

A) Neither we have a provision/arrangement for discharge of untreated/treated effluent in outside environment, nor have we intentionally done it at any time, during all these years of operation.

B) We also would like to highlight our record for effluent treatment, which is supported by both online monitoring and the vigilance sample results.

C) That there is no untoward effect on crops due to disposal, which is depicted by increased yield for the crop area irrigated.

D) We have always abided by SPCB directions, and promptly closed operation of our ongoing crushing season, on receiving instructions from their office.

We therefore pray that Hon'ble Tribunal may review our case in the above light, and may issue suitable direction to the MPCB about not to take any action against our unit, and for no fault of ours. We are running this Sugar factory, which benefits thousands of Farmers, who get due, price for their cultivation and have always maintained stipulated conditions with guidance from visiting officials and followed them in TOTO.

We on our part shall assure of our Best Efforts for betterment of Environmental Management Systems.

Solemnly affirmed on this 10th Day of August, 2023 at Sangali.



For the Respondent No.1.
Affiant

[Signature]
Authorized Signatory

VERIFICATION:

I, Sharad Suresh More, General Manager and the Authorized Signatory of the Respondent No. 1 hereby state that the contents of the above paragraph Nos. 1 to 6 are true and correct to the best of my knowledge & belief. All annexures thereto are true photo copies of documents available with the Respondent No.1.

23 AUG 2023 Dated this 10th day of August, 2023 at Sangali.

Noted Register
Serial Number. 2237/2023

Solemnly affirmed
BEFORE ME

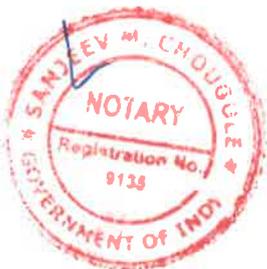
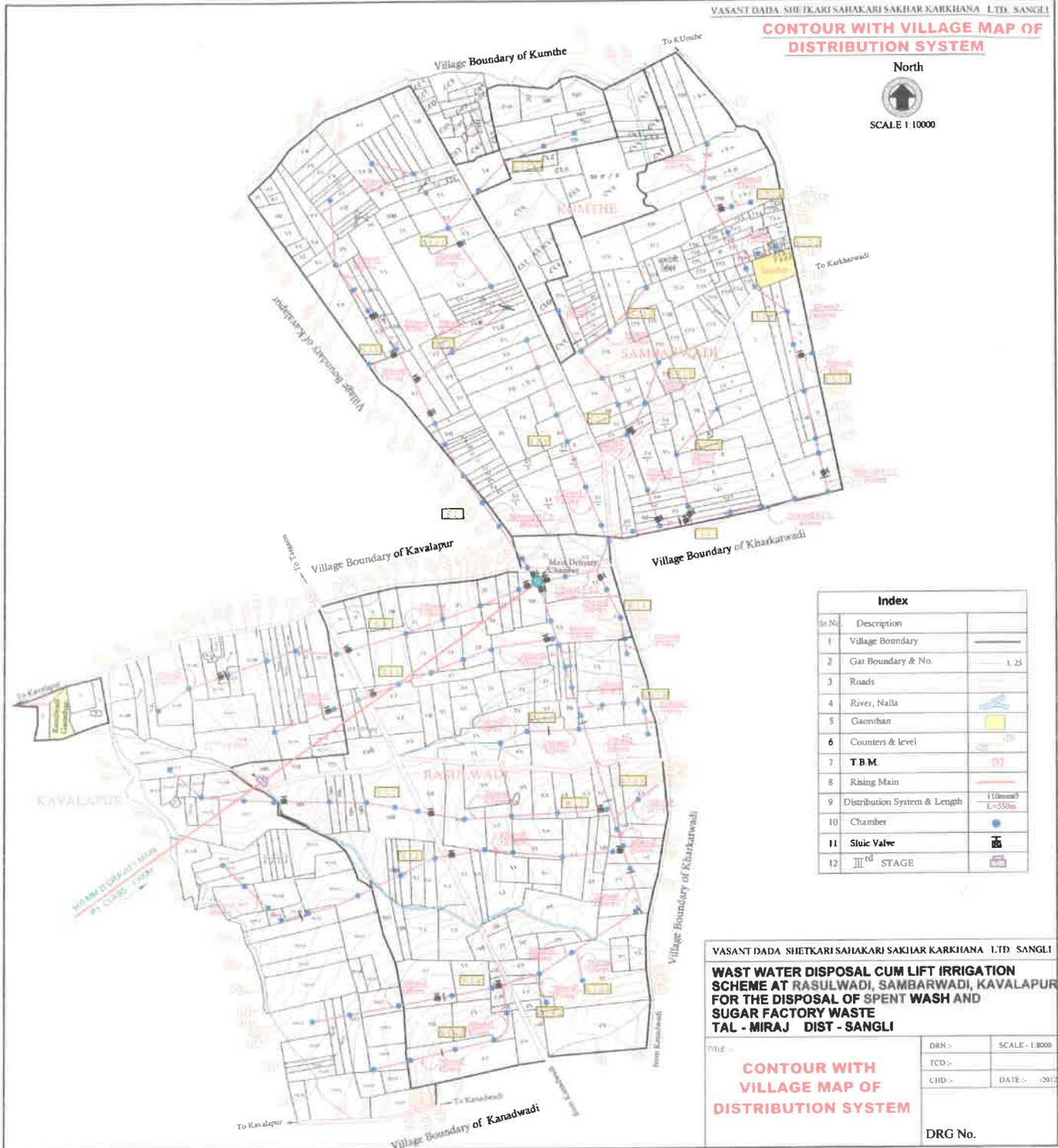
[Signature]

Adv. S. M. Chougule
Notary Government of India
Iral. Dist Sangli Reg.No.8135

[Signature]
(Sharad Suresh More)



Annexure A



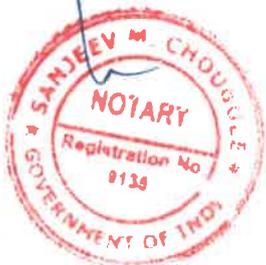
Annexure A

RASULWADI SAMBERWADI 2022-23 LIST

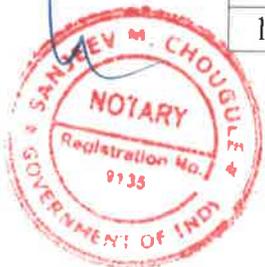
Sr. No.	Name	Village	Serve no.	Area
1	Maya dagadu chavan	Rasulwadi	1541	0/30
2	Ananda daji katkar	Rasulwadi	1541	0/40
3	Maya dagadu chavan	Rasulwadi	1551	0/70
4	Vijay bhanudas chavan	Rasulwadi	1553	0/30
5	Nikhil chandrakant jadhav	Rasulwadi	1561	0/55
6	Sandip pandit chavan	Rasulwadi	1554	0/30
7	Ananda balu chavan	Rasulwadi	1556	0/30
8	Babutai bhimaro jadhav	Rasulwadi	1558	0/30
9	Dilip bhimrao jadhav	Rasulwadi	1558	0/30
10	Rajendra sambhaji swami	Rasulwadi	1560	0/60
11	Ankush gourihar swami	Rasulwadi	1559	0/40
12	Ramchandra balu katkar	Rasulwadi	1563	0/30
13	Ganpati rajaram katkar	Rasulwadi	1565/66	0/60
14	Laksman balu katkar	Rasulwadi	1563	0/10
15	Sumn yashwant jadhav	Rasulwadi	1580	0/70
16	Ganesh shrikant jadhav	Rasulwadi	99	0/50
17	Ananda maruti jadhav	Rasulwadi	103	0/41
18	Prashant keshav jadhav	Rasulwadi	102	0/25
19	Amir dastagir jamadar	Rasulwadi	1558	100
20	Shobha popat more	Rasulwadi	1658	0/80
21	Amit babaso latane	Rasulwadi	97	0/80
22	Nuriddin balu khatal	Rasulwadi	91	0/40
23	Ismail hasan bargirl	Rasulwadi	91	0/20
24	Shukat hasan bargirl	Rasulwadi	91	0/20
25	Ajj miraso bargirl	Rasulwadi	1561	0/30
26	Mhamulala miraso bargirl	Rasulwadi	1561	0/30
27	Vardhaman chandrakant mule	Rasulwadi	1655	120
28	Indubai tukaram katkar	Rasulwadi	1556	0/70
29	Sampat tukaram kadam	Rasulwadi	1657	0/40
30	Mahadev tukaram kadam	Rasulwadi	1657	0/40
31	Tukaram kashinath jadhav	Rasulwadi	109	0/40



32	Anil bapu mule	Rasulwadi	1532	0/60
33	Dnyandev kashinath jadhav	Rasulwadi	1537	0/37
34	Chandrakant atmaram jpatil	Rasulwadi	1529	0/40
35	Balaso atmaram patil	Rasulwadi	1529	0/40
36	Jagannath atmaram pawar	Rasulwadi	1528/43	0/80
37	Baburao krushna patil	Rasulwadi	152 R	0/90
38	Gunda Shankar kumbhar	Rasulwadi	1537	0/35
39	Bharat tukaram katkar	Rasulwadi	1540	0/40
40	Popat bhagwat katkar	Rasulwadi	154	0/40
41	Jagannath atmaram pawar	Rasulwadi	43	0/40
42	Ramchandra atmaram jadhav	Rasulwadi	32	0/40
43	Shivaji atmaram jadhav	Rasulwadi	32	0/40
44	Ramesh ramchandra jadhav	Rasulwadi	42	0/20
45	Pandurang ganpati jadhav	Rasulwadi	42	0/15
46	Hari shamrao jadhav	Rasulwadi	44	0/15
47	Vitthal shamrao jadhav	Rasulwadi	44	0/15
48	Sampat bapu jadhav	Rasulwadi	1525	0/29
49	Ananda ramchandra jadhav	Rasulwadi	1525	0/30
50	Vilas Narayan jadhav	Rasulwadi	1225	0/80
51	Kamal babaso ashtekar	Rasulwadi	117	0/80
52	Sanjay annaso ashtekar	Rasulwadi	1519	0/30
53	Appaso babaso ashtekar	Rasulwadi	1518	0/30
54	Sanjay dhondiram jadhav	Rasulwadi	17	0/35
55	Jalindhar dhondiram jadhav	Rasulwadi	17	0/25
56	Nilkanth vitthal chavan	Rasulwadi	12	0/46
57	Shrikant bhimrao jadhav	Rasulwadi	12	0/60
58	Sukumar nabhiraj mule	Rasulwadi	11	0/60
59	Sukumar nabhiraj mule	Rasulwadi	11	100
60	Maruti balaso jadhav	Rasulwadi	9	0/40
61	Nanaso tukaram jadhav	Rasulwadi	9	0/41
62	Babutai bhimrao jadhav	Rasulwadi	1520	0/40
63	Bhagawan maruti naik	Rasulwadi	24/5	0/40
64	Pandit dnyanu jadhav	Rasulwadi	34	0/40
65	Ashok ananda jadhav	Rasulwadi	28	0/25
66	Arun raghunath patil	Rasulwadi	30	0/40
67	Dhanaji raghunath patil	Rasulwadi	27	0/30



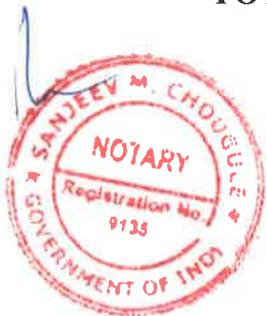
68	Ramchandra balkrushna patil	Rasulwadi	27	0/50
69	Sushant ramchandra jadhav	Rasulwadi	44	0/40
70	Sambhaji shamrao jadhav	Rasulwadi	45	0/40
71	Arun raghunath adhav	Rasulwadi	47	0/35
72	Kumar jalindhar patil	Rasulwadi	27	0/15
73	Saraswati jalindhar patil	Rasulwadi	27	0/15
74	Parisa Mule (Sachin shridhar mule)	Rasulwadi	15	0/40
75				
76	Ananda nivrutti chavan	Rasulwadi	1553	0/10
77	Babaso dnyanadev jadhav	Rasulwadi	109	0/35
78	Rafiq ilai bargirl	Rasulwadi	92	0/25
79	Rafiq kamal jamadar	Rasulwadi	1657	0/20
80	Moulla kamal jamadar	Rasulwadi	1658 3551 88 0/31	0/20
81	Rajaram daji katkar	Rasulwadi	1659	0/40
82	Tukaram Vishnu katkar	Samberwadi	108/9	0/25
83	Ramesh Arjun katkar	Samberwadi	109/11	0/20
84	Sudhir shivaji katkar	Samberwadi	108/8	0/30
85	Dinkar jayvant katkar	Samberwadi	128	0/20
86	Khandu pandurang katkar	Samberwadi	110/7	0/30
87	Sarjerao ravso katkar	Samberwadi	11/17	0/11
88	Vyeshali sanjay katkar	Samberwadi	110/7	0/10
89	Shashikant keshav katkar	Samberwadi	127	0/20
90	Vasant appaso katkar	Samberwadi	110/9	0/15
91	Prakash appaso katkar	Samberwadi	110/9	0/15
92	Vilas appaso katkar	Samberwadi	110/9	0/15
93	Sarubai dagadu suryvanshi	Samberwadi	9	0/20
94	Ananda lakshman Rajput	Samberwadi	12/1	0/50
95	Bजारंग दनयानु कटकर	Samberwadi	19/7	0/80
96	Vishanu pandurang patil	Samberwadi	8	0/40
97	Gajanan tukaram deshमुख	Samberwadi	24/2	0/50
98	Sambhaji dnyanu deshमुख	Samberwadi	24/2	0/50
99	Nanaso dattu katkar	Samberwadi	24	0/60
100	Kishor sampat shinde	Samberwadi	26	0/40



101	Avinash bhimrao katkar	Samberwadi	121/3	0/40
102	Vilas bhimrao katkar	Samberwadi	115	0/30
103	Ankush mahadev katkar	Samberwadi	115	0/20
104	Jagannath dnyanu bhosale	Samberwadi	32/3	0/70
105	Ravso shivaji katkar	Samberwadi	32/1	0/25
106	Ashok ramhari yadav	Samberwadi	93/1	0/80
107	Ashok ramhari yadav	Samberwadi	93/3	0/80
108	Baban namdev katkar	Samberwadi	92	0/40
109	Nanaso dattu katkar	Samberwadi	92	0/40
110	Sampat vasantdaropawar	Samberwadi	55	0/80
111	Hambirrao bapupawar	Samberwadi	55	0/60
112	Hambirrao bapupawar	Samberwadi	32/5	0/35
113	Tushar sarjeraopawar	Samberwadi	32/5	0/35
114	Tushar sarjeraopawar	Samberwadi	55	0/60
115	Pravin tanajikatkar	Samberwadi	40/12	0/25
116	Hirabai tanajikatkar	Samberwadi	40/12	0/25
117	Sarjeraoravso katkar	Samberwadi	40/12	0/25
118	Sudhir shivajikatkar	Samberwadi	40/11	0/25
119	Shivajiramchandra pawar	Samberwadi	64	0/13
120	Pralhad krushnapawar	Samberwadi	64	0/10
121	Shankar ramchandra pawar	Samberwadi	64	0/15
122	Arun krushnapawar	Samberwadi	64	0/10
123	Dattatray krushnapawar	Samberwadi	64	0/13
124	Anandibai malojikatkar	Samberwadi	40	0/25
125	Hirabai tanajikatkar	Samberwadi	40/10	0/25
126	Vijayashamraopawar	Samberwadi	55	0/40
127	Vishal shamraopawar	Samberwadi	55	0/40
			1514	R
			38	Acer
			0/27	R

RASULWADI = 83, SAMBERWADI = 37

TOTAL AREA = 120 Acre



Annexure A

INDIA
FIVE RUPEES

To,

M/s. Managing Director,

Shetkari Sahakari Sakhar Karkhana Ltd., Sangli } Buyer

Mr. Prisabhau Mule

Age- 60 yrs, Occupation-Agriculture, Res.: Rasoolwadi, Dist. Sangli } Seller

Tehsil:-

writes that,

1) Description of Property:

Village : Rasoolwadi

Survey No./Gut No.

Area Hector

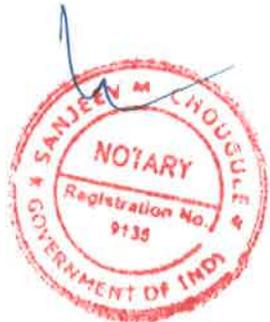
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The said land belongs to me, I will take spent wash and waste water of the factory for the said land as per the rules of the factory.



Sunil Joshi
SUNIL JOSHI
Certified Translator
SJ STENO AND TRANSLATION SERVICE
Associates of SJ Legal & Partners
(Advocate & Solicitors)
#9, Kala Bhushan ChS,
Kalekar Marg, Off. BKC,
Kala Nagar, Bandra (c), Mumbai - 400 051.
Cell: 93228 37477
Email: suniljoshi2700@gmail.com

- 2) Factory effluent and spent wash to be brought to my land. I agree with the rules made by the factory from time to time regarding the distribution of the said water.
- 3) I will take the appropriate amount of water from the factory as per the factory decide how much water to give for which crop.
- 4) I agree that the ratio of spent wash, waste water and fresh water should be decided by the factory.
- 5) I will produce sugarcane crop in at least 1/3rd of my area or as many areas as the factory decides. Other horticultural and arable crops will be planted as per the area decided by the factory. I will give all the sugarcane in my area to your factory.
- 6) I will pay the water bill of my area to the factory at the rate decided by the factory.
- 7) For my said area I will permanently take waste water from the factory.
- 8) I will not object to providing sewage water to another area by laying a sewage tank or pipe line in my said land and will not demand damages from the factory for that.
- 9) The rules, if any policy decided by the sugar factory from time to time regarding spent wash and waste water scheme will be binding on me.
- 10) Having thus understood all the above terms of the agreement, I have voluntarily accepted them. In order that the same shall remain binding on me and my heirs, I have hereunto set my signature and thumb in acknowledgment thereof.



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SUNIL JOSHI
 Certified Translator
SJ STENO AND TRANSLATION SERVICE
 Associates of SJ Legal & Partners
 (Advocates & Solicitors)
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 Kalekar Marg, Off, BKC,
 Kala Nagar, Bandra (E), Mumbai - 400 051.
 Cell: 93226 37477
 Email: suniljoshi2768@gmail.com

Customs (Dastur)-

Parisa Bhau Mule

Village Rasulwadi

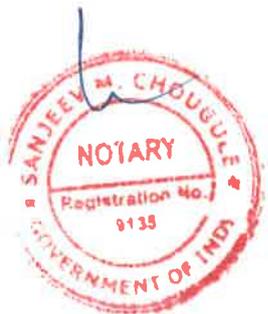
Dated- 26 /11 /1986

Witness:-

Signature-

1) Pandurang Dada Jadhav

2) Shivaji Atmaram Jadhav



Sunil J.
SUNIL JOSHI
Certified Translator
SJ STENO AND TRANSLATION SERVICE
Associates of SJ Legal & Partners
(Advocate & Solicitors)
#9, Kala Bhushan Cr/S,
Kalekar Marg, Off. SKC,
Kala Nagar, Bandra (E), Mumbai - 400 051.
Cell: 93226 37477
Email: suniljoshi2768@gmail.com



5RS

Handwritten text on the banknote: 'S. D. Kulkarni' and '25-9-65'.

प्रति

मे. मॅनेजिंग डायरेक्टर,

शेतकरी सहकारी साखर कारखाना लिमिटेड, सांगली.

श्री. पारीसा भाऊ मुळे

व. व. संदा - शांती रा. रस्तू लंबडी जि. सांगली

तालुका -

लिहून देणार

लिहून देणार

लिहून देतो की,

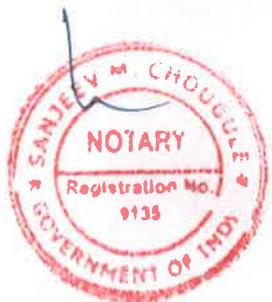
१) मिळकतीचे वर्णन :-

स. नं. / ग. नं.

१५

क्षेत्र हे. आर २ - ४५

गांव - रस्तू लंबडी



सदर जमीन माझे मालकी-वहिवादीची असून सदर जमिनीसाठी डिस्ट्रिक्टचे स्पॅट वॉश व कारखान्याचे साहपाणी कारखान्याच्या नियमानुसार घेईल.

- २) कारखान्याने सांडपाणी व स्पेंट वॉश माझे जमिनीपर्यंत आणून देणेचे आहे. सदरचे पाणी वाटपासंबंधी कारखान्याने वेळोवेळी जे नियम करील ते मजला मान्य आहेत.
- ३) कोणत्या पिकासाठी किती पाणी द्यावयाचे ते कारखान्याने ठरवावे, त्याप्रमाणे योग्य तेवढे पाणी कारखान्याकडून मी घेईन.
- ४) स्पेंट वॉश, सांडपाणी व शुध्द-पाणी यांचे मिश्रण काय प्रमाणात असावे ते कारखान्याने ठरवावे ते मजला मान्य आहे.
- ५) मी माझे क्षेत्रातील किमान १/३ हिस्श्याचे क्षेत्रात अगर कारखाना ठरवेल तितक्या क्षेत्रात ऊसाचे पीक तयार करीन. अन्य बागाईत व जिवाईत पिकांचे जे क्षेत्र कारखाना ठरवेल त्याप्रमाणे पिकाची लागण करणेत येईल. माझे क्षेत्रातील संपूर्ण ऊस तुमचे कारखान्यास देईन.
- ६) कारखाना ठरवेल त्या दराने माझे क्षेत्राची होणारी पाणीपट्टी मी कारखान्यास देईन.
- ७) माझे सदरचे क्षेत्रासाठी कायमपणे कारखान्याकडून सांडपाणी घेईन.
- ८) माझे सदरचे जमिनीत सांडपाण्याचा पाट अगर पाईप लाईन घालून घुसऱ्या क्षेत्रास सांडपाणी देणेस हरकत करणार नाही व त्यासाठी कारखान्याकडून नुकसानी मागणार नाही.
- ९) स्पेंट वॉश व सांडपाणी योजनेबाबत साक्षर कारखाना वेळोवेळी जे नियम करील अगर धोरण ठरवेल ते माझेवर बंधनकारक राहतील.





Annexure B
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Maharashtra Pollution Control Board
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MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
Fax: 24023516
Website: <http://mpcb.gov.in>
Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd and 4th floor, Opp. Cine Planet Cinema, Near Sion Circle, Sion (E), Mumbai-400022

No:- Format1.0/CAC/UAN No.MPCB-
CONSENT-0000092842/CR - 2011000172

Date: 04/11/2020

To,
Shri Dutt India Pvt. Ltd. (Operator of M/s. Vasantdada Shetkari Sahakari Sakhar Karkhana Ltd).
173/156/167/188,A/P - Madhavnagar Road,
Miraj,Sangli.

Sub: Renewal of 7500 TCD sugar unit. Under M.S.I RED Category

Ref: 1. Renewal of consent granted by the Board vide no. CAC/UAN NO. MPCBCONSENT-0000076217/CR-2002001163 dtd. 26.02.2020.
2. Minutes of CAC Meeting dtd. 11.09.2020

Your application No.MPCB-CONSENT-0000092842 Dated 30.06.2020

For: grant of Consent to Renewal under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. **The Consent to Renewal is granted upto: 31.07.2023**
2. **The capital investment of the industry is Rs.280.6229 Crs. (As per C.A Certificate submitted by industry).**
3. **Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
1	Sugar	28125	MT/M
2	Mclasses	9000	MT/M
3	Bagasses	52217	MT/M
4	Pressmud	7800	MT/M

The Cane crushing capacity of Sugar unit shall not exceed 7500 TCD

4. **Conditions under Water (P&CP) Act, 1974 for discharge of effluent:**

Sr No	Description	Permitted in CMD	Standards to	Disposal
1.	Trade effluent	750	As per Schedule - I	On land for irrigation
2.	Domestic effluent	40	As per Schedule - I	onland for gardening / irrigation

(Signature)

Shri Dutt India Pvt. Ltd. (Operator of M/s. Vasantdada Shetkari Sahakari Sakhar Karkhana Ltd)./CR/UAN
No.MPCB-CONSENT-0000092842

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Maharashtra Pollution Control Board 5fa27038ecca0968bddd5ad0

5. **Conditions under the Air (P& CP) Act, 1981 for air emissions:**

Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	Boiler No. 1, 2 & 3	1	As per Schedule -II
2	Boiler No. 4 & 5	1	As per Schedule -II
3	Boiler No. 6, 7 & 8	1	As per Schedule -II

6. **Conditions about Non Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	Boiler Ash	3013	MT/A	NA	Sale to Bricks Manufactures
2	ETP Sludge	10	MT/A	NA	Used as Manure

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2008 for treatment and disposal of hazardous waste:**

Sr No	Type of Waste	HW Category.	Quantity & UoM	Treatment	Disposal
1	5.1 Used or spent oil	5.1	2 MT/A	Recycle	Sale to authorized recycler

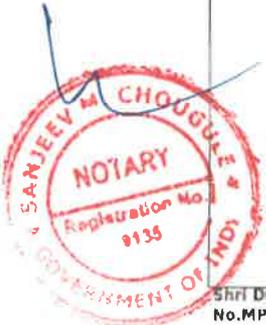
The applicant shall ensure disposal to the Actual user having permissions under Rule 9 of Hazardous and other Waste (M & TM) Rules, 2016.

a. The applicant shall properly collect, transport & regularly dispose of the hazardous waste to CHWTSDF, in compliance of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016 and keep proper manifest thereof.

- The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
- This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
- Industry shall connect online CMS data as per CPCB guidelines to CPCB & MPCB Servers.
- This consent is issued as per the Consent Appraisal Committee meeting dated 11.09.2020.
- To improve water economy, PP shall submit detail water budget along with proposal towards recycling of treated effluent to the maximum extent including excess condensate into the process to reduce fresh water consumption, within a period of 3 months with activity bar chart
- As JVS of source emission are exceeding, PP shall submit adequacy report of Air pollution control systems with improvement plan for O & M within period of 2 months
- The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent.

For and on behalf of the
Maharashtra Pollution Control Board.

(Ashok Shingare IAS),
Member Secretary





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Maharashtra Pollution Control Board
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Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	1683737.00	TXN2006001834	30/06/2020	Online Payment

Copy to:

1. Regional Officer, MPCB, Kolhapur and Sub-Regional Officer, MPCB, Sangli
- They are directed to ensure the compliance of the consent conditions.
- They are directed to forfeit the bank guarantee of Rs.5 Lakh & obtain top up BG of Rs. 15 Lakh from the industry
2. Chief Accounts Officer, MPCB, Sion, Mumbai
3. CC/CAC desk - for record & website updation purposes.

Signature





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Maharashtra Pollution Control Board
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SCHEDULE-I

Terms & conditions for compliance of Water Pollution Control:

- 1) A) As per your application, you have Provided Effluent Treatment Plant (ETP) of designed capacity of 1000.00 CMD consisting of Primary, Secondary, Tertiary for the treatment of 750.00 CMD industrial effluent
- B) The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr. No.	Parameters	Limiting concentration not to exceed in mg/l, except for pH
(1)	pH	5.5-9.0
(2)	Oil & Grease	10
(3)	BOD (3 days 27°)	100
(4)	Sulphate	1000
(5)	Suspended Solids	100
(6)	COD	250
(7)	Chloride	600
(8)	Total Dissolved Solids	2100

C) The treated effluent 750.00 CMD shall be disposed on land for irrigation on 22.25 hectares of own land /as per the bilateral agreement with farmers. In no any case treated/untreated effluent shall find its way outside the factory premises directly or indirectly.

D) Trade effluent of 0.00 CMD generated from Co-gen shall be 100% recycle in process.

E) CREP conditions for Sugar Factory

- i. Operation of ETP shall be started at least one month before starting of cane crushing to achieve desired MLSS. So as to meet prescribed standards from day one the operation of mill.
- ii. Waste water generation shall be reduced to 100 liters per tone of cane crushed.
- iii. Industry shall achieve zero discharge into in land surface water bodies.
- iv. 15 days' storage capacity tank shall be provided for treated effluent to take care during no demand for irrigation.

F) Industry to make necessary arrangement to cover the effluent collection system and to avoid the ingress of Bagasse and other material.

G) The unit shall operate ETP even after completion of the crushing season so that any effluent generated during washing & maintenance activity is to be discharged after proper treatment.

H) The unit shall optimize water use in industrial process & maintain records.

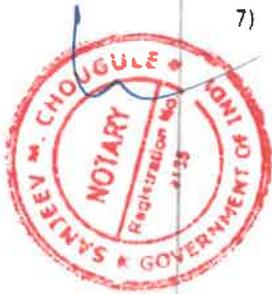




- 2) A) As per your application, you have provided septic tank and soak pit for the treatment of 40.00 CMD sewage.
- B) The applicant shall operate sewage treatment system to treat sewage so as to achieve the following standards/ prescribed under EP Act 1986 and rules made under time to time, whichever is stringent.

1	Suspended Solids	Not to exceed	100 mg/l
2	BOD 3 days (27°C)	Not to exceed	100 mg/l

- C) The treated sewage shall be 100% reused/recycled for gardening purpose within premise. In no any case, sewage shall find its way outside Company's premises.
- 3) The industry shall have bilateral agreement with the farmers on whose land the treated effluent is used for irrigation purposes and a copy of the agreements with validity shall be submitted to the Regional/Sub- Regional Office of the Board.
- 4) The industry shall create Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
- 5) CONDITIONS FOR MOLASSES STORAGE:
- (i) The molasses shall be properly collected and stored in steel tanks which shall be leak proof. At no stage of handling of molasses, there shall be leakage or spillage.
- (ii) The capacity of tanks for storage of molasses shall be such that it will take care of bumper production of sugar, non-lifting of molasses etc.
- (iii) All the area on which molasses are stored and handled should be provided with drain for diverting the spills to the treatment plant/ molasses tank. Suitable arrangements for accidental discharges of molasses from the tanks shall be provided to contain the same within factory premises.
- (iv) Destruction of molasses and its disposal shall not be done without specific permission in writing from the authorized officer of the Board. Intimation of intention to destroy or dispose of the molasses shall be given to the Board at least 15 (fifteen) days in advance by registered post under intimation to the Sub-Regional officer and Regional officer of the Board under whose jurisdiction the factory is situated.
- (v) The storage tanks shall be kept in good conditions all the year round with adequate maintenance. The tanks size and capacity per cm, height, total capacity in tonnes shall be displayed prominently near /on the tank.
- (vi) The above conditions shall be in addition to and not in derogation of the provisions contained in the "Bombay Molasses Rules, 1955" and "Maharashtra Molasses Storage and Supply Regulation, 1965".
- 6) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines if applicable.
- 7) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.





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Maharashtra Pollution Control Board

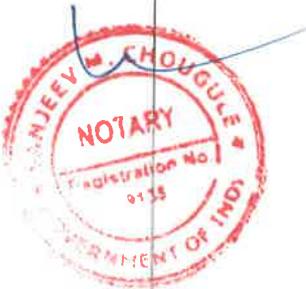
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- 8) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 9) The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters, and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	250.00
2.	Domestic purpose	50.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	800.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Grandening	0

- 10) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

Arigano





SCHEDULE-II

Terms & conditions for compliance of Air Pollution Control:

- 1) As per your application, you have provided the Air pollution control (APC) system and erected following stack(s) and observe the following fuel pattern-

Stack No.	Stack Attached To	APC System	Height in Mtrs.	Type of Fuel	Quantity & UoM	S%	SO ₂
1	Boiler No. 1, 2 & 3	Venture Wet Scrubber	42	Bagasses	540 MT/Day	0.20	2160.00
2	Boiler No. 4 & 5	Venture Wet Scrubber	62	Bagasses	480 MT/Day	0.20	1920.00
3	Boiler No. 6, 7 & 8	Venture Wet Scrubber	72	Baggases	840 MT/Day	0.20	3360.00

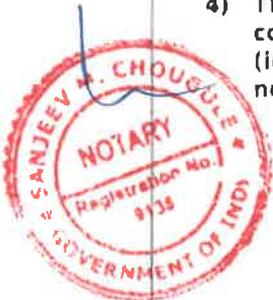
- 2) The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.

1 The Applicant shall provide ESP/ Bag filter/ Wet scrubber to the Bagasse fired boiler and Dust Collector to Sugar bagging section as an Air Pollution control equipments OR as per the conditions of EP Act, 1986 and rule made there under from time to time / Environmental Clearance / CREP guidelines.

2 The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Total Particulate matter	Not to exceed	50 mg/Nm ³
--------------------------	---------------	-----------------------

- 3 The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
- 4 The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
- 5 Industry should not use auxiliary fuel more than 15 % (as per amendment in EIA Notification 2009, power plant upto 15 MW based on Bio-mass and using auxiliary fuel as coal upto 15% are exempt.) as co-gen capacity is below 15 MW.
- 3) The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
- 4) The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).





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Maharashtra Pollution Control Board
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SCHEDULE-III
Details of Bank Guarantees:

Sr. No.	Consent(C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to R	1500000	15 days/extended	Towards compliance of Consent conditions & O & M of pollution control system.	31.07.2023	30.11.2023
2	C to R	500000	15 days/extended	Industry shall not operate stand by Boilers (3 nos.) unless their Air Pollution Control Systems are upgraded to Wet scrubber/ ESP	31.07.2023	30.11.2023

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
1	C to R	1000000	----	Towards compliance of Consent conditions & O & M of pollution control system.	500000	Exceedance of Source emission.



Rangaraj

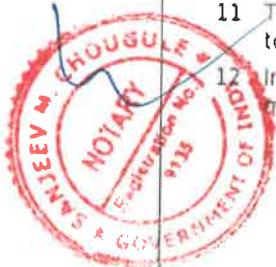


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Maharashtra Pollution Control Board
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SCHEDULE-IV

General Conditions:

- 1 The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2 The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- 3 Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipment, the production process connected to it shall be stopped.
- 4 The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
- 5 The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- 6 The industry should comply with the Hazardous & Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous & Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
- 7 An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- 8 The industry shall constitute an Environmental cell with qualified staff/personnel/agency to see the day to day compliance of consent condition towards Environment Protection.
- 9 The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- 10 The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
- 11 The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
- 12 Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.



Arun Kumar



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Maharashtra Pollution Control Board
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- 13 The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the H&OW(M&TM) Rules 2016, which can be recycled/processed/ reused/ recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/ reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
- 14 Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act,1981 and Environmental Protection Act,1986 and industry specific standard under EP Rules 1986 which are available on MPCB website(www.mpcb.gov.in).
- 15 Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
- 16 Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
17. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
- 18 The industry should not cause any nuisance in surrounding area.
- 19 The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
- 20 The applicant shall maintain good housekeeping.
- 21 The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
- 22 The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipment provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.

Amgaur



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Maharashtra Pollution Control Board

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- 23 The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
- 24 The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification dtd. 16.11.2009 as amended.

Arigam

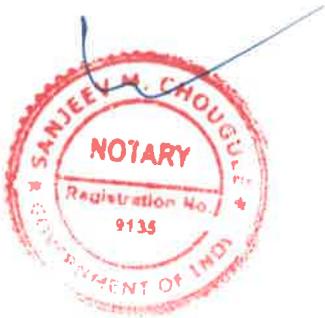


Shri Dutt India Pvt. Ltd. (Operator of M/s. Vasantdada Shetkar Sahakar Sakhar Karkhana Ltd),/CR/UAN
No.MPCB-CONSENT-0000092842

Page 11 of 11

Annexure C**AVERAGE ANALYSIS RESULTS FOR ONLINE MONITORING SYSTEM**

Month	COD (mg/l)	BOD (mg/l)	TSS (mg/l)	Flow (m³/hr.)	pH
January	78.15	27.42	23.59	28.50	7.16
February	71.95	21.86	24.92	27.15	7.41
March	68.40	22.38	23.76	24.65	7.34



**MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL LABORATORY, CHIPLUN**

Phone no. : 02355-261970
Visit us at : <http://mpcb.gov.in>
mail : mpcbchiplunlab@mpcb.gov.in



Regional Laboratory, Chiplun,
Maharashtra Pollution Control Board,
105, 106 Parkar Complex, 1st Floor,
Behind Nagar Parishad, Chiplun, Dist.
Ratnagiri, 415 605

NABL Certificate No.:	Validity
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Laboratory MoEF Recognition :	Validity
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Test Report No.: MPCB/RL-Chiplun/JVS/22-23/02/187	Date: 09/02/2023 07:18 PM
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Analysis Report -Water (JVS)

Field Sample ID :	BR-0038225		
Name & Address of the Industry	Shri Dutt India Pvt. Ltd (Operator of M/s. Vasantdada Shetkari Sahakari Sakhar Karakhana Ltd.) Sangli R12 Sugar (excluding Khandsari)		
Sampling Location :	ETP (Outlet)		
Lab code :	MPCB/RL-Chiplun JVS/22-23/1388		
Sampling Method(s) :		Sample Details (Water/Air/HW) :	Water
Sampling drawn by (Officer name):	FO-Sangli (Shri. Rohidas R. Matkar)	Sample Volume Received :	
Sample submitted by (Name) :	FO-Sangli (Shri. Rohidas R. Matkar) (SRO-Sangli)	Seal No. :	173
Date of Sample Collection.(dd/mm/yyyy) :	31/12/2022 11:50 AM	Date of Sample receipt to Laboratory (dd/mm/yyyy) :	06/01/2023 03:28 PM
Analysis start Date (dd/mm/yyyy) :	06/01/2023 04:27 PM		

Test Report

	Parameter	Results	Unit	Method Adopted	MU(If required)
	pH	6.9			
	Total Dissolved Solids(TDS)	491.0	mg/l		
	Suspended Solids (SS)	46.0	mg/l		
4	Biochemical Oxygen Demand (BOD)	60.0	mg/l		



Sr.No	Parameter	Results	Unit	Method Adopted	MU(If required)
5	Chloride	56.88	mg/l		
6	Chemical Oxygen Demand (COD)	183.2	mg/l		
7	Sulphate	45.80	mg/l		
8	Oil & Grease	BDL	mg/l		

End of The Report

Abbreviations: - BDL=Below Detectable limit, N.D.=Not Detected, N.A.= Not Analyzed, * Not covered under NABL scop.

Comment (if any):

Comment for Amended Report:

Remark: - Note: This test report refers only to the sample submitted for the testing.

Results Compiled by: Anil N Sandansing

Results Approved by: Anil N Sandansing

Results Reviewed by: Anil N Sandansing

Anil N Sandansing
 I/c Scientific Officer,
 Regional Laboratory,
 Chiplun,

This is an Electronically generated report does not require signature

Note

1. Results relate only to the samples tested, only in case of samples submitted by customer & not drawn by MPCB.
2. * indicates parameters are not in scope of NABL(ISO:17025:2017)
3. Samples will be preserved for a period 10 days from the delivery of Test Certificate.
4. Customer complaint register is available at laboratory.
5. The Contents of this Report shall not be reproduced in part or in full without written approval of laboratory
6. MU values will be reported on request.



**MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL LABORATORY, CHIPLUN**

Phone no. : 02355-261970
Visit us at : <http://mpcb.gov.in>
mail : mpcbchiplunlab@mpcb.gov.in



Regional Laboratory, Chiplun,
Maharashtra Pollution Control Board,
105.106 Parkar Complex, 1st Floor,
Behind Nagar Parishad, Chiplun, Dist.
Ratnagiri. 415 605

NABL Certificate No.:

Validity

Laboratory MoEF Recognition :

Validity

Test Report No.: MPCB/RL-Chiplun/JVS/22-23/03/269

Date: 23/03/2023 02:28 PM

Analysis Report-Water (JVS)

Field Sample ID :	BR-0040110		
Name & Address of the Industry	Shri Dutt India Pvt. Ltd (Operator of M/s. Vasantdada Shetkari Sahakari Sakhar Karakhana Ltd.) Sangli R12 Sugar (excluding Khandsari)		
Sampling Location :	ETP (Outlet)		
Lab code :	MPCB/RL-Chiplun/JVS/22-23/1613		
Sampling Method(s) :		Sample Details (Water/Air/HW) :	Water
Sampling drawn by (Officer name):	FO-Sangli (Shri. Rohidas R. Matkar)	Sample Volume Received :	
Sample submitted by (Name) :	FO-Sangli (Shri. Rohidas R. Matkar) (SRO-Sangli)	Seal No. :	173
Date of Sample Collection.(dd/mm/yyyy) :	27/01/2023 01:05 PM	Date of Sample receipt to Laboratory (dd/mm/yyyy) :	02/02/2023 04:14 PM
Analysis start Date (dd/mm/yyyy). :	06/02/2023 11:49 AM		

Test Report

Parameter	Results	Unit	Method Adopted	MU(If required)
pH	7.0			
Total Dissolved Solids(TDS)	431.0	mg/l		
Suspended Solids (SS)	19.0	mg/l		
Biochemical Oxygen Demand (BOD)	64.0	mg/l		



Sr.No	Parameter	Results	Unit	Method Adopted	MU(If required)
5	Chloride	59.38	mg/l		
6	Chemical Oxygen Demand (COD)	192.0	mg/l		
7	Sulphate	33.39	mg/l		
8	Oil & Grease	BDL	mg/l		

End of The Report

Abbreviations: - BDL=Below Detectable limit, N.D.=Not Detected, N.A.= Not Analyzed, * Not covered under NABL scop.

Comment (if any):

Comment for Amended Report:

Remark: - Note: This test report refers **only to** the sample submitted for the testing.

Results Compiled by: Anil N Sandansing

Results Approved by: Anil N Sandansing

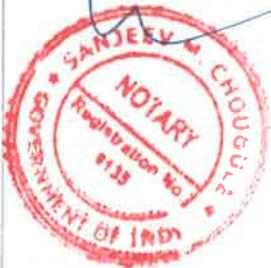
Results Reviewed by: Anil N Sandansing

Anil N Sandansing
I/c Scientific Officer,
Regional Laboratory,
Chiplun,

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Note

1. Results relate only to the sample/s tested, only in case of samples submitted by customer & not drawn by MPCB
2. # indicates paramters are not in scope of NABL(ISO:17025:2017)
3. Samples will be preserved for a period 10 days from the delivery of Test Certificate.
4. Customer complaint register is available at laboratory.
5. The Contents of this Report shall not be reproduced in part or in full without written approval of laboratory.
6. MU values will be reported on request.



**MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL LABORATORY, CHIPLUN**

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Regional Laboratory, Chiplun,
Maharashtra Pollution Control Board,
105,106 Parkar Complex, 1st Floor,
Behind Nagar Parishad, Chiplun, Dist.
Ratnagiri. 415 605

NABL Certificate No.:

Validity

Laboratory MoEF Recognition :

Validity

Test Report No.: MPCB/RL-Chiplun/JVS/22-23/01/27

Date: 18/01/2023 02:56 PM

Analysis Report-Water (JVS)

Field Sample ID :	BR-0033125		
Name & Address of the Industry	Shri Dutt India Pvt. Ltd (Operator of M/s. Vasantdada Shetkari Sahakari Sakhar Karakhana Ltd.) Sangli R12 Sugar (excluding Khandasari)		
Sampling Location :	ETP (Outlet)		
Lab code :	MPCB/RL-Chiplun JVS/22-23/1142		
Sampling Method(s) :		Sample Details (Water/Air/HW) :	Water
Sampling drawn by (Officer name):	FO-Sangli (Shri. Rohidas R. Matkar)	Sample Volume Received :	
Sample submitted by (Name) :	FO-Sangli (Shri. Rohidas R. Matkar) (SRO-Sangli)	Seal No. :	173
Date of Sample Collection.(dd/mm/yyyy) :	29/11/2022 11:25 AM	Date of Sample receipt to Laboratory (dd/mm/yyyy) :	07/12/2022 04:52 PM
Analysis start Date (dd/mm/yyyy) . :	08/12/2022 11:40 AM		

Test Report

Sl	Parameter	Results	Unit	Method Adopted	MU(If required)
	pH	8.2			
	Total Dissolved Solids(TDS)	547.0	mg/l		
	Suspended Solids (SS)	17.0	mg/l		
4	Biochemical Oxygen Demand (BOD)	6.0	mg/l		

Sr.No	Parameter	Results	Unit	Method Adopted	MU(If required)
5	Chloride	65.38	mg/l		
6	Chemical Oxygen Demand (COD)	52.0	mg/l		
7	Sulphate	87.35	mg/l		
8	Oil & Grease	BDL	mg/l		

End of The Report

Abbreviations: - BDL=Below Detectable limit, N.D.=Not Detected, N.A.= Not Analyzed, * Not covered under NABL scop.

Comment (if any):

Comment for Amended Report:

Remark: - Note: This test report refers only to the sample submitted for the testing.

Results Compiled by: Anil N Sandansing

Results Approved by: Anil N Sandansing

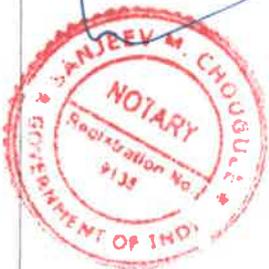
Results Reviewed by: Anil N Sandansing

Anil N Sandansing
I/c Scientific Officer,
Regional Laboratory,
Chiplun,

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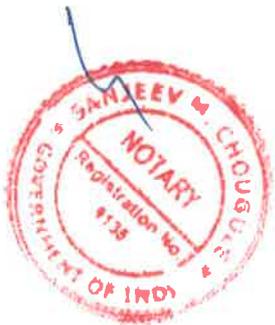
Note :

1. Results relate only to the sample/s tested, only in case of samples submitted by customer & not drawn by MPCB.
2. # indicates paramters are not in scope of NABL(ISO:17025:2017)
3. Samples will be preserved for a period 10 days from the delivery of Test Certificate.
4. Customer complaint register is available at laboratory.
5. The Contents of this Report shall not be reproduced in part or in full without written approval of laboratory.
6. MU values will be reported on request.



Annexure E**Rasulwadi – Sambarwadi Waste Water Scheme
cane yield in crushing season**

Crushing Season	Total Cane Crop in MT
2020-21	3485
2021-22	3966
2022-23	4430



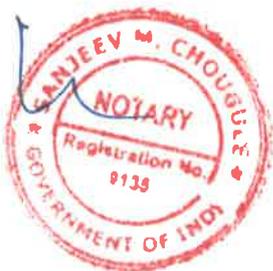
Annexure - F.



- 1) 10 Shri Dutt India Pvt Ltd.
- 2) 110 Rasulwadi
- 3) 120 Sambhar wadi



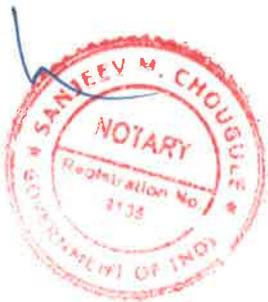
Sambarwadi cane crop



139

Annexure H

Spent wash line leakage





Shri Dutt India Private Limited

Letter No. DS/11/2023-24 / 43

(Operator of Vasantdada S.S.S.K. Ltd. Sangali)

Madhavnagar Road, Sangli - 416416. Tel. No. 9112688888, 9112788888

Ref.No.SDIPL/ETP/43/2023-24

Date- 19.06.2023

THE REGIONAL OFFICER,

Maharashtra Pollution Control Board,

Kolhapur.

Sub: -Notice under section 33 A-

Environmental management approach of SHRI DUTT INDIA PVT. LTD

(Operator of Vasantdada S.S.K. Ltd. Sangli)

Your Ref:- MPCB/RO/KOP/CD/FTS-0015 dt 13.5.23

Respected Sir,

This is with reference to the above mentioned subject and your reference cited above.

We would like to respectfully submit the following for your kind consideration: ---

- 1) SHRI DUTT INDIA PVT.LTD. is an industrial group, having establishments in Agro Industrial Sector. The group has Sugar Producing units, and as allied industry Ethanol Manufacturing, which contributes to limit foreign exchange spending of our country, by substituting crude oil import.
- 2) The group is presently running the Sugar Factory division of Vasantdada S.S.K. Ltd as 'OPERATOR' to ensure due price to their member farmers.
- 3) Alongwith working of the production unit, equal attention is given to Environmental sembalance, and the group has ensured this by providing full fledged Effluent Treatment Plant comprising of Primary, Secondary, and Tertiary Treatment and scrupulously operating the same with vigil. We have taken care that at no point of time, our either untreated or treated effluent enters any water course and the treated effluent with characteristics within consented limits is disposed on the land reserved for irrigation of the same with no untoward effect observed. The above is supported by-

A) Results of Online monitoring which is attached as **Annexure- I**

B) Results of JVS samples, for the present crushing season 2022-2023, attached as **Annexure-II**

- 4) The Disposal of our treated effluent of quantity of about 750 cum is on land for irrigation under a special scheme named as "Rasulwadi Sambarwadi, wherein, the treated effluent from Karkhana is subjected to crop irrigation scheme of the farmers with a total acreage of about 120 Acres. This scheme and practice is continuing for past about 34 Years and **No untoward effect on the sugar cane crop of the farmers is observed** or reported. This is substantiated by the crop

Road Office No. 205, Second Floor, P.S. Aviator, New Town Road





Shri Dutt India Private Limited

(Operator of Vasantdada S.S.S.K. Ltd. Sangali)

Madhasnagar Road, Sangli - 416416. Tel. No. 9112688888, 9112788888

record for the irrigated area for last three years, attached as **Annexure III**.

Further, this land is about 4 KM away from Krishna River and therefore there is no possibility of this water reaching river.

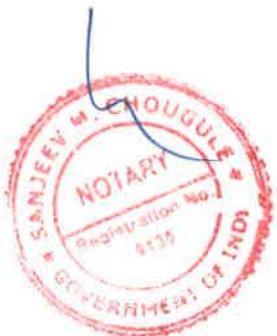
- 5) **Since we do not have enough water to be fed to farmer's farms, there is and was never a question of letting out any water in any nalla, and for which, there is no provision in the first place.**
- 6) The mentioned leakage of untreated/partially treated pale yellow coloured effluent of alleged pH of about 5-6 could not be originated from our industry, since we have maintained treated parameters well within limits and we do not generate any pale yellow coloured treated effluent. Furthermore, all our untreated or treated effluent transfer is by pipeline only, and therefore, could not be entrained in any Nalla. At no point of time therefore, our untreated or treated effluent has caused the said pollution.
- 7) We have pointed out during the visit of officials that there was a leakage in the pipeline carrying Spentwash from adjoining distillery, and which we had pointed out to their management. However, some Spentwash, entered in adjoining natural drain meant for carrying rain water. Photograph to this effect, already submitted to your office, is attached as **Annexure IV**.
- 8) We have a valid Consent to Operate (Copy attached as **Annexure V**) and are scrupulously maintaining the stipulated conditions.
- 9) We have already undertaken Upgradation Plan for our existing ETP to further increase the efficiency and the measures initiated are:-

- a) In Plant Control:- Fixing of Mechanized Screen, Sensor based recycles to minimize effluent volume & strength.

These measures shall reduce the quantity and concentration of effluent and shall be completed before start of next season.

- b) We have already segregated the condensates and reusing the same after partial treatment. This system is being upgraded with addition of 'Nitrification', which shall polish it further.
- c) We have initiated scrapping of excess quantity treated effluent containing storage lagoon, and the same shall be restricted to 15 days storage capacity, wherein, it shall be used for storing of treated effluent, during 'No Irrigation' period, as per stipulation from M.P.C.B.
- d) We have always maintained the ETP and Disposal facility, with continuous monitoring by the Environmental Team.

Head Office: No. 205, Second Floor, P.S. Aviator, New Town Road.





Shri Dutt India Private Limited

(Operator of Vasantdada S.S.S.K. Ltd. Sangli)

Madhavnagar Road, Sangli - 416416. Tel. No. 9112688888, 9112788888

The foregoing clearly reveals our intention of not causing pollution willfully, and we have always abided by guidelines from M.P.C.B. We would like to respectfully submit the following for your kind consideration:-

A) Neither we have a provision/arrangement for discharge of untreated/treated effluent in outside environment, nor have we intentionally done it at any time, during all these years of operation.

B) We also would like to highlight our record for effluent treatment, which is supported by both online monitoring and also the vigilance sample results.

C) That there is no untoward effect on crop due to disposal, which is depicted by increased yield for the crop area irrigated.

D) We have always abided by your directions, and promptly closed operation of our ongoing crushing season, on receiving instructions from your office.

We therefore request you to review our case in the above light, and request you to not to take any action against our unit, and for no fault of ours. We are running this Sugar factory, which benefits thousands of Farmers, who get due, price for their cultivation and have always maintained stipulated conditions with guidance from visiting officials and followed them in TOTO.

We on our part shall assure you of our Best Efforts for betterment of Environmental Management Systems.

Thanking You in Anticipation

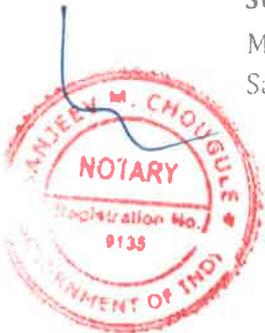
Yours Faithfully

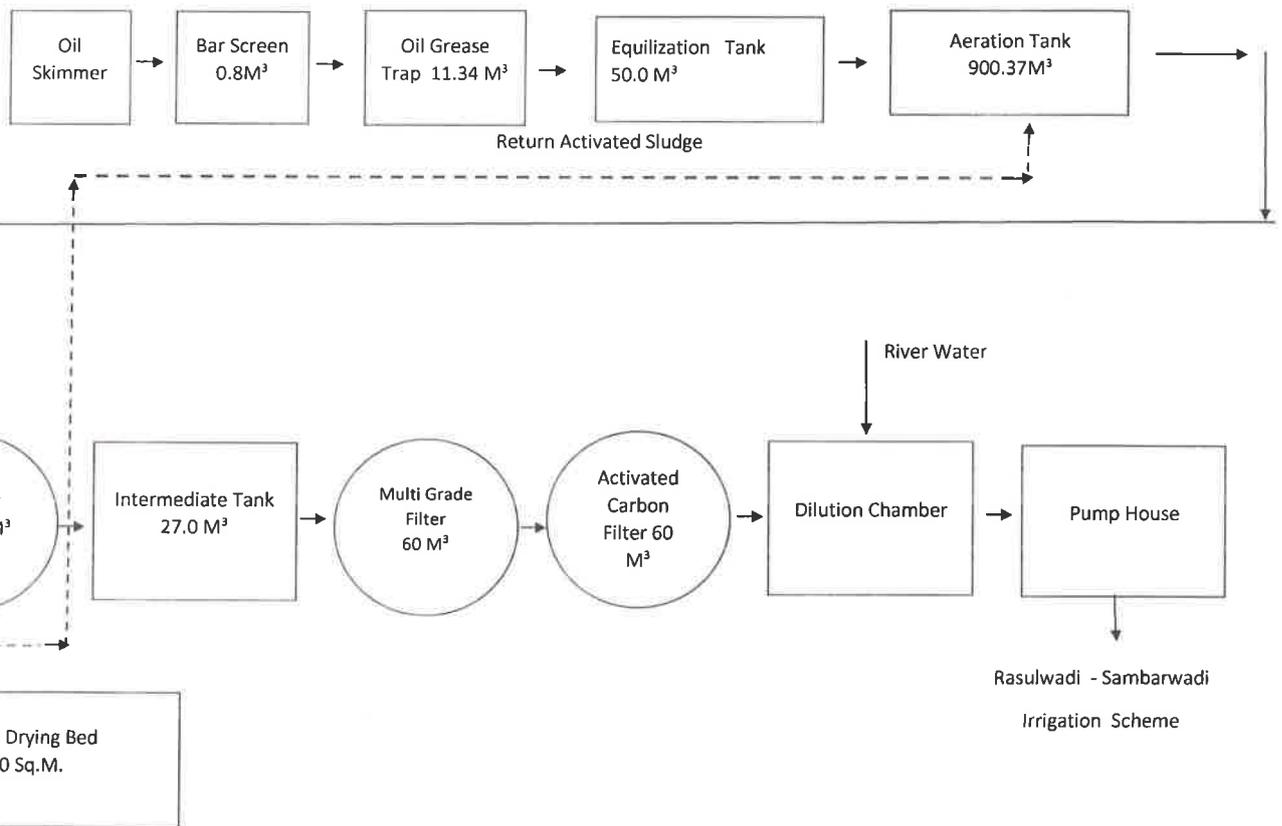
For Shri Dutt India Pvt. Ltd.

Copy submitted to -

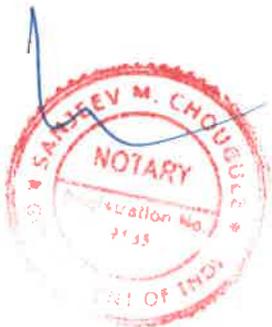
SUB REGIONAL OFFICER

Maharashtra Pollution Control Board,
Sangli.





SUGAR EFFLUENT TREATMENT & DISPOSAL PLANT.
(Design Capacity 1000 M3/ day)
SHRI DUTT INDIA PVT.LTD.,
(Operator of Vasantdada Shetkari Sahakari Sakhar Karkhana.Ltd., Sangli)



144
Signature - K



Shri Dutt India Private Limited

1st Floor, Arcadia, 195 Nariman Point, Mumbai 400 021, Phone : (022) 2287 4110 / 6615 4450

Date: 11th August, 2023

To,
National Green Tribunal,
Western Zone Bench,
New Administrative Building, 1st Floor,
B-wing Opposite Council Hall, Pune, Mumbai.

Subject: Authority Letter to Mr. Sharad Suresh Rao More, to sign and submit various documents in the matter of Raju Alias Devavappa Anna Shetti & Ors. Vs. M/s. Shri Dutt India Pvt. Ltd. & Ors.

Dear Sir/Madam,

We, Shri Dutt India Private Limited having our Corporate office situated at First Floor, Arcadia, opp. NCPA gate no. 05, 195, Nariman Point, Mumbai-400021 do hereby authorize Mr. Sharad Suresh More – General Manager (PAN: BEMPM6279Q), to sign and submit, verify, declare, affirm, make, present, file suit/petition before the National Green Tribunal, Pune in the matter of Raju Alias Devavappa Anna Shetti & Ors. Vs. M/s. Shri Dutt India Pvt. Ltd. & Ors. and to submit all necessary documents, Vakalatnama(s), Replies, Written Statements, Affidavits, Undertakings, Declarations, Applications, Statements, Sign Evidence, Affidavit to Record Evidence, to appear for Cross-Examination and to produce the documents and to do all such acts, deeds, matters and things as may be necessary in connection with the aforementioned matter.

This Authority Letter shall be valid till disposal of the said matter for the purpose mentioned hereinabove. All acts, deeds, things, matters, etc. as aforesaid shall be deemed to be valid and enforceable only if they are consistent with the instant letter as may be relevant in this case and the Board of Directors shall not be responsible for any illegal and invalid acts and any acts beyond the scope of the aforesaid authority done by the said officials and such invalid, illegal acts, and acts done beyond the scope of powers granted in this letter shall not bind the Company against any third parties or before any authorities in any manner and that the Board of Directors shall not be answerable in that behalf.

For SHRI DUTT INDIA PRIVATE LIMITED


Priti Ruparel
Director
DIN: 00367266



Date: 11.08.2023
Place: Mumbai

